

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR

Date of order: 10-01-1997

(2)

OA No.446/95

Jai Dev S/o Shri Hari Ram aged 43 years, presently working as Income Tax Inspector, Assistant Commissioner, Income Tax, Ajmer.

.. Applicant

Versus

1. Union of India through Secretary, Ministry of Finance, Department of Revenue, New Delhi.
2. Commissioner of Income Tax, Statue Circle, Jaipur.

.. Respondents

Mr. Vijay Singh, Counsel for the applicant

Mr. N.K.Jain, counsel for the respondents

CORAM:

Hon'ble Mr. O.P.Sharma, Administrative Member

Hon'ble Mr. Ratan Prakash, Judicial Member

O R D E R

Per Hon'ble Mr. O.P.Sharma, Administrative Member

In this application under Section 19 of the Administrative Tribunals Act, 1985, Shri Jai Dev has prayed that the memorandum/charge sheet dated 23-3-93 issued to the applicant may be quashed and any adverse action, if taken against the applicant in pursuance of this charge sheet may also be quashed.

2. The learned counsel for the applicant stated during the arguments that although the enquiry officer has already been appointed, the enquiry officer has not yet even fixed any date for the enquiry proceedings. He stated that ~~at~~ this stage the applicant does not intend to press ^{for} any relief regarding quashing of the charge sheet. The applicant would be satisfied if

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the enquiry proceedings are conducted and completed expeditiously and a final order in the disciplinary proceedings is passed at the earliest possible.

3. After hearing the learned counsel for the respondents, we direct that the disciplinary proceedings in this case consequent to the charge sheet issued to the applicant should be completed by passing a final order by the disciplinary authority within a period of four months from the date of receipt of a copy of this order. Naturally, the enquiry proceedings will have to be completed by the respondents within the aforesaid period, before a final order in the disciplinary proceedings is passed.

4. The OA stands disposed of accordingly. No order as to costs.


(Ratan Prakash)

Judicial Member


(O.P. Sharma)

Administrative Member